

(c) The project contemplates employment of about 1000 persons.

(d) The estimated cost of the project is Rs. 15.20 crores.

Production of Fake Community Certificate by Non-S.C. Employees

4285. SHRI K.B. S. MANI : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred question No. 1762 on the 26th March, 1980 regarding production of fake community certificate by 44 non-S.C. employees; and state :

(a) whether the reply from the officials who were responsible for lapses would be expedited;

(b) if so, the proposed date by which the information would be completed;

(c) the action taken by the Hindustan Photo Films, Ooty on the issue of production of fake community certificates by non-scheduled caste employees;

(d) whether it is in accordance with the instructions of the Ministry of Home Affairs ;

(e) if not, the reasons for such leniency shown by the Management to the culprits;

(f) whether the statement made by the Hindustan Photo Film Management that they were verifying with the Revenue Authorities if Putri Vannan community can be classified as a scheduled caste or not has been done ; and

(g) whether Management are trying to safeguard the fake certificate holders by not verifying with the Revenue Authorities?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) :

(a) and (b). The Company has intimated that action has been initiated against the officials who have failed to produce the community certificates afresh as asked for by the Company.

(c) and (d). The Company has reported that in accordance with the instructions of Ministry of Home Affairs, it has terminated the services of all employees recruited against reserved vacancies who on verification were found not to be belonging to Scheduled Castes/Scheduled Tribes. As regards other employees found not to be belonging to Scheduled Castes/Scheduled Tribes even though not recruited against reserved vacancies the Company has withdrawn the benefits, if any, given to them

and initiated disciplinary action against them. The employees who were Scheduled Castes/Scheduled Tribes but later converted into Christianity are being treated as general candidates.

(e) Does not arise.

(f) Revenue Authorities have clarified that Putri Vannan community can belong to Scheduled Caste but have also indicated that there is no Putri Vannan Community in the Ni giris. In view of this, the Company has initiated disciplinary action against all those who have failed to produce a fresh community certificate as asked for by the Company.

(g) Does not arise.

Representation from C.S.A.D. Bombay

4286. SHRI BAPUSAHEB PARULKAR: Will the Minister of LABOUR be pleased to state :

(a) Whether the Director General of Employment and Training, Delhi has received a representation dated 18th February, 1980 from C.S.A.D., Bombay unit ; and :

(b) if so, the details thereof and the action taken in that regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) In their letter dated 18-2-1980, CSAD, Bombay Unit represented that :

(i) the decision to allot the type-II quarter to Superintendent, V.R.C. may be revoked.

(ii) essential staff should be given overriding priority for allotment of quarter in their own entitled type.

The Director General of Employment and Training who considered the demands, came to the conclusion that the decision to allot the quarter to the Superintendent, V.R.C. need not be revoked. He is examining the proposal to amend the allotment rules suitably to make provision for overriding priority in their own entitled category in the matter of allotment of quarters to essential staff.